

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 23/2002

3rd December, 2010

Statement of Shri Mukund Ganesh Paranjape, Manager
(Manufacturing), Kirloskar Macquay Pvt. Ltd., having its Registered
Office at 1239, Hadapsar Industrial Estate, Pune – 411 013.

ON OATH :

I have seen the affidavit dated 22.03.2005 signed and sworn by me. The affidavit is exhibited as Ex. A.W. 2 (Colly.).

Cross-examination by Ms. Anjana Gosain, Advocate for the
Applicant :

I am personally aware of the facts of the case. I have been associated with the respondent company for the last 36 years. The applicant informed us about the damage to the equipment in 1998. The respondent company instructed me to visit the site in the same year. During the visit at the site, I found the following defects : Total refrigeration piping, control panel and compressors were damaged. I do not remember the name of the staff of the applicant who informed me about the damage. When I visited the site, I was told by the staff that the damage had occurred during unit unloading from the ground floor to basement. I had mentioned about the damage occurring on account of unloading in my site inspection report dated 27.04.1998. The repairs of the plant were undertaken between 23.11.1998 to 07.12.1998 at the request of the client i.e. applicant. We do not remove such defects

in the normal course but since the request was made by the applicant, the repairs were undertaken. As there was no electric supply, the plant could not be commissioned on 25.05.1999. At the time of commissioning, there was no back-up electricity available also. At the time of commissioning of the plant in the hotel, the electric supply which was available was of the order of 25KVA which was not sufficient for commissioning. Therefore, the plant was not commissioned. For commissioning the chilling plant, apart from the electricity which was required for commissioning, water piping was also necessary, which was not available. As the compressor was also damaged during unloading, the same had to be reconditioned. In my report dated 27.04.1998, there was no specific mention about the damage to the compressor. The chilling plant was refurbished because the client/applicant required it to be repaired. As the extent of repairs could not be undertaken on site, the chilling plant was repaired in the factory. Although the plant was fully repaired in the factory premises and tested as functional, when the plant was taken to the site, it could not function on account of internal damage. I cannot say as to how the internal damage occurred. I was not present at the time when Mr. Channa is alleged to have signed these letters. As he was a technician, he was not authorized to sign such letters. No authority letters were given to the technicians for giving damage reports or site inspection reports. I

am not aware whether the respondent company had replied to the letter dated 18.06.2001 of the applicant. I advised to the applicant company to procure a standby Chiller as it is the standard practice in such companies. I am aware that the Chiller was without any defects. I have intimated to the applicant company that the damage had occurred during unit unloading in the site inspection report dated 27.04.1998. I had not indicated in my reports earlier that there was no adequate electric supply for commissioning the plant. I confirm that the invoice contained the Model No. 30 HR 160. I do not recall as to which model was sent to the applicant company. It is correct that Model No. 30 KK 160 was sent. The warranty was given against the model which was supplied. It is confirmed that Model 30 HR 160 and 30 KK 160 is the same. I am not aware whether the applicant had been informed that the 30 HR 160 and 30 KK160 is the same model. It is a fact that the plant has never been commissioned even after doing all the rectifications and repairs by the respondent company free of charge. I am not aware of the commercial transactions of the company.

Cross-examination concluded.

R.O.A.C.

03.12.2010

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 23/2002

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Gemini Continental (P) Ltd. Applicant

Versus

Kirloskar Mcquary Pvt. Ltd. ... Respondent

Appearances : Ms. Anjana Gosain, Advocate for the Applicant.

Shri Ashish Wad, Advocate for the Respondent.

ORAL ORDER

3rd December, 2010

Cross-examination of R.W. 2, Shri Mukund Ganesh Paranjape, has been concluded. With this, evidence of the respondent stands closed.

List the matter in the second week of February, 2011 for fixing the date for final arguments.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 15/2007

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

... Complainant

Versus

M/s. Binani Cement Ltd. & Anr.

... Respondents

Appearances :

Shri R.D. Makheeja, Advocate for the DG.

**Shri R. Sudhinder with Ms. Prerana Amitabh, Advocates
for Respondent No. 1.**

Shri Sanjay Grover, Advocate for Respondent No. 2.

**Shri A.N. Haksar, Senior Advocate with Shri U.A. Rana,
Advocate for Respondents Nos. 3, 4, 12 and 13.**

**Shri P.B. Aggarwala with Dr. V.K. Aggarwal, Advocates
for Respondents Nos. 7 and 15.**

**Shri M.K. Chaudhari with Shri Varun Chopra, Advocates
for Respondents Nos. 5 and 10.**

**Shri C.M. Sharma, Proxy for Shri Jeevan Prakash, Advocate
for Respondent No. 6.**

Ms. Saanjh N. Purohit, Advocate for Respondent No. 8.

Shri Aditya Narain, Advocate for Respondent No. 9.

Shri Pervinder Advocate for Respondent No. 11.

**Ms. Devina Sehgal with Shri Harishankar and Shri Vikas
Singh Jangra, Advocates for Respondent No. 14.**

ORAL ORDER

3rd December, 2010

Respondent No. 3 shall file the amended Memo of Parties within four weeks. As prayed, respondent No. 8 is granted four weeks' time to file the reply.

List the matter in the second week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 199/2007

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

.... Complainant

Versus

**Mother Dairy Fruit & Vegetable (P)
Ltd. & Ors.**

... Respondents

Appearances : Shri R.D. Makheeja, Advocate for the DG.

Shri Sanjay K. Sharma, Advocate for Respondent No. 1.

Shri Abhishek Singh, Advocate for Respondent No. 3.

ORAL ORDER

3rd December, 2010

Learned counsels for respondent No. 1 and respondent No. 3 undertake to file their replies in the course of the day. Advance copies of the above replies have been handed over to the learned counsel for the DG.

List the matter in the second week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 178/2008

C.A. 179/2008

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sh. Shailendra Kumar

... Complainant

Versus

Ghaziabad Development Authority

... Respondent

Appearances : Shri Rohit Kr. Sinha, Advocate for the Complainant.

**Shri Devesh Kumar, Advocate for Ms. Reena Singh,
Advocate for the Respondent.**

ORAL ORDER

3rd December, 2010

Rejoinder shall be filed by the complainant within six weeks.

List in the second week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 181/2008

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Inder Singh **.... Complainant**

Versus

Delhi Development Authority **... Respondent**

Appearances : **None for the Complainant.**

Ms. Manika Tripathy Pandey, Advocate for the Respondent.

ORAL ORDER

3rd December, 2010

List the matter in the second week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 03/2009

UTPE 02/2009

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Smt. Babita

.... Complainant

Versus

Delhi Development Authority

... Respondent

Appearances : Shri S.K. Bhardwaj, Advocate for the Complainant.

Ms. Manika Tripathy Pandey, Advocate for the Respondent.

ORAL ORDER

3rd December, 2010

Four weeks' time is granted to file the rejoinder.

List the matter in the second week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 49/2009

C.A. 45/2009

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

K.G. Finlease Pvt. Ltd.

.... Complainant/Applicant

Versus

**Punjab Small Industries and
Export Corporation Ltd.**

... Respondent

**Appearances : Shri S.S. Pandit, Advocate for the Complainant/
Applicant.**

None for the Respondent.

ORAL ORDER

3rd December, 2010

Learned counsel for the complainant/applicant undertakes to file rejoinders in regard to both the applications within four weeks.

List the matter in the second week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 210/2001

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Prem Laxmi & Co. Applicant

Versus

Atlas Corporation Co. (I) Ltd. ... Respondent

Appearances : Shri K.P. Toms, Advocate for the Applicant.

Ms. Nishtha Kumar, Advocate for the Respondent.

ORAL ORDER

3rd December, 2010

List the matter in the second week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 54/2005

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

... Complainant

Versus

Zerox India Ltd.

... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG.

**Shri A.N. Haksar, Senior Advocate with Ms. Bindu
Saxena, Advocate for the Respondent.**

ORAL ORDER

3rd December, 2010

List the matter in the second week of February, 2011 for fixing the date of arguments on the question of maintainability.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

M.A. No.....

IN

C.A. No. 68/2004

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Rajpuria Marketing

... Applicant

Versus

M/s. Hindustan Uniliver Ltd.

... Respondent

Appearances : None for the Applicant.

**Shri Aditya Narain with Dr. V.K. Aggarwal, Advocates
for the Respondent.**

ORAL ORDER

3rd December, 2010

At the request of the learned counsel for the complainant, as conveyed by the learned counsel for the respondent, the matter is adjourned.

List the matter in the first week of February, 2011 for fixing the date of arguments on the question of maintainability.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 270/1995

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

... Complainant

Versus

BSES Rajdhani Power Ltd.

... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG.

Shri Nitin Kumar, Advocate for the Respondent.

ORAL ORDER

3rd December, 2010

List the matter in the second week of February, 2011 for fixing the date of hearing.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 75/1995

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Kanpur Wire Manufacturing Assn. & Ors. Applicants

Versus

Rashtriya Ispat Nigam Ltd. ... Respondent

Appearances : Shri K.S. Mahadevan, Advocate for the Applicants.

None for the Respondent.

ORAL ORDER

3rd December, 2010

Issue Notice to the respondent.

List the matter in the first week of February, 2011 for fixing the date of hearing.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 312/1997

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**S.M. Management Consultants Services
(P) Ltd.**

... Applicant

Versus

Maruti Udyog Ltd. & Anr.

... Respondents

Appearances : Shri C.M. Sharma, Advocate for the Applicant.

Shri Aditya Narain, Advocate for the Respondents.

ORAL ORDER

3rd December, 2010

List the matter in the second week of February, 2011 for fixing the date of hearing.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 314/1997

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Pioneer Procter (I) Ltd.

.... Applicant

Versus

Maruti Udyog Ltd. & Anr.

... Respondents

Appearances : Shri C.M. Sharma, Advocate for the Applicant.

Shri Aditya Narain, Advocate for the Respondents.

ORAL ORDER

3rd December, 2010

List the matter in the second week of February, 2011 for fixing the date of hearing.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 329/1997

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shantanu Investment (I) Ltd. Applicant

Versus

Maruti Udyog Ltd. & Anr. ... Respondents

Appearances : Shri C.M. Sharma, Advocate for the Applicant.

Shri Aditya Narain, Advocate for the Respondents.

ORAL ORDER

3rd December, 2010

List the matter in the second week of February, 2011 for fixing the date of hearing.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 109/2003

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sarla Thampi **.... Applicant**

Versus

Ghaziabad Development Authority **... Respondent**

Appearances : **Shri N.A. Sebasitan, Advocate for the Applicant.**

**Shri Devesh Kumar, Advocate for Ms. Reena Singh,
Advocate for the Respondent.**

ORAL ORDER

3rd December, 2010

List the matter in the second week of February, 2011 for fixing the date of hearing.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 03/2005

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Multi Dimension (P) Ltd. Complainant

Versus

R.K. Towers (P) Ltd. ... Respondent

Appearances : Shri Rajat Joneja, Advocate for the Complainant.

Shri Vishal Mahajan, Advocate for the Respondent.

ORAL ORDER

3rd December, 2010

List the matter in the first week of February, 2011 for fixing the date
for arguments.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 25/2006

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

... Complainant

Versus

Philips Electronics (P) Ltd.

... Respondent

Appearances : Shri V.K. Mehta, Advocate for the DG.

**Shri Jay Savla with Shri Raj Pal Singh, Advocates
for the Respondent.**

ORAL ORDER

3rd December, 2010

List the matter in the first week of February, 2011 for fixing the date
for arguments.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 346/1998

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ranjeet Sagar Dam Project **.... Applicant**

Versus

Alloyed Insulation (I) Ltd. & Ors. **... Respondents**

Appearances : **Shri Dushyant Singh, Advocate for the Applicant.**

Shri P.S. Lamba, Proxy counsel for Respondent No. 1.

Shri Paras Chaudhary, Advocate for Respondent No. 2.

ORAL ORDER

3rd December, 2010

At the request of the learned counsel for the applicant, let the cross-examination be deferred.

List the matter in the first week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 247/2000

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Tanque Engg. Co. Applicant

Versus

Kirloskar Electric Co. Ltd. & Ors. ... Respondents

Appearances : Shri Yatendra Sharma, Advocate for the Applicant.

**Shri P.B. Aggarwala with Dr. V.K. Aggarwal, Advocates
for the Respondents.**

ORAL ORDER

3rd December, 2010

List the matter in the first week of February, 2011 for fixing the
date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 02/2001

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sunita Gupta **.... Complainant**

Versus

Presitge Holidays Resorts (P) Ltd. & Anr. **... Respondents**

Appearances : **Ms. Anie Goel, Advocate for the Complainant.**

Ms. Kiran Chawla, Advocate for the Respondents.

ORAL ORDER

3rd December, 2010

Issue Notice to the respondents.

List the matter in the second week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 66/2005

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

.... Complainant

Versus

New India Insurance Co. Ltd.

... Respondent

Appearances : Shri V.K. Mehta, Advocate for the DG.

Shri R.K. Jain, Representative of the Respondent.

ORAL ORDER

3rd December, 2010

List the matter in the second week of February, 2011 for fixing the date for cross-examination.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 65/2006

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

... Complainant

Versus

Karvy Stock Brokage Ltd.

... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG.

Shri S.N. Jha, Representative for the Respondent.

ORAL ORDER

3rd December, 2010

The representative of the respondent prays for an adjournment on the ground of non-availability of his counsel.

List the matter in the second week of February, 2011 for fixing the date.

Meanwhile, the respondent shall file the documents which were undertaken to be filed in its cross-examination.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 29/2007

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

... Complainant

Versus

Haryana Urban Development Authority

... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG.

None for the Respondent.

ORAL ORDER

3rd December, 2010

The respondent shall file the affidavit of evidence and the documents, if any, within four weeks. If the documents are filed, admission/denial thereof shall take place on **17th January, 2011 at 2:00**

P.M.

List the matter in the first week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 54/2007

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Raghubir Singh **.... Applicant**

Versus

Durga Builders Pvt. Ltd. **... Respondent**

Appearances : **Shri R.D. Makheeja, Advocate for the Applicant along with the Applicant in person.**

Shri Amrit Pal Singh, Advocate for the Respondent.

ORAL ORDER

3rd December, 2010

The parties indicate that the talks are going on for reaching an out of court settlement.

List the matter in the second week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 45/2008

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ms. Neetu Juneja & Ors.

.... Applicants

Versus

M/s. J.M.D. Ltd. & Anr.

... Respondents

Appearances : Shri Jagjit Singh, Advocate for the Applicants.

Shri Mahendra K. Tiwari, Advocate for the Respondents.

ORAL ORDER

3rd December, 2010

List the matter in the second week of February, 2011 for fixing the date for cross-examination.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 20/2004

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Madhubhushan Kalia **... Applicant**

Versus

Gulf Air & Ors. **... Respondents**

Appearances : **Shri C.M. Sharma, Advocate for the Applicant.**

Shri M. Wadhvani, Advocate for Respondent No. 1.

ORAL ORDER

3rd December, 2010

As prayed, six weeks' time is granted to respondent No. 1 for filing the affidavit of evidence.

List the matter in the second week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 78/2004

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Deep Colour Lab. Applicant

Versus

Kodak India Ltd. ... Respondent

**Appearances : Shri C.M. Sharma, Proxy for Shri Jeevan Prakash,
Advocate for the Applicant.**

**Shri Ravinder Narain with Shri Siddharth Banthia,
Advocates for the Respondent.**

ORAL ORDER

3rd December, 2010

List the matter in the second week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 78/2009

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Deepinder Godara **.... Applicant**

Versus

United India Insurance Co. Ltd. **... Respondent**

Appearances : **Shri Riju Raj Jamwal, Advocate for the Applicant.**

ORAL ORDER

3rd December, 2010

Issue Notice to the respondent. Reply shall be filed within four weeks.

List the matter in the first week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 136/2009

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s. Clarion Properties Ltd.

... Complainant

Versus

**M/s. Soham Real Estate Development
Co. Pvt. Ltd.**

... Respondent

Appearances : Shri Lakshay Dhamija, Advocate for the Complainant.

ORAL ORDER

3rd December, 2010

List the matter in the first week of February, 2011 for fixing the date.

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

UTPE 57/2008

03.12.2010

IN THE MATTER OF

DG (I&R)

VERSUS

M/S. CAMPA BEVERAGES (P) LTD.

APPEARANCES : None for the DG (I&R).

None for the informant.

**Shri R.K. Bharti and Shri A. Dutta,
advocates for the respondent.**

The matter is fixed for Admission/Denial of the Respondent's documents.

The learned counsel for the respondent states that the informant has to verify the documents and he was not present on the last hearing as well. The admission/denial has not taken place as both the informant and the DG (I&R) are not represented.

Later at 2.30 P.M., Shri C. Shanmugam, DDG, for the DG (I&R) appeared and noted the contents of the order.

The matter shall be placed before the Hon'ble Tribunal on the date fixed, i.e., last week of January, 2011.

(V. Sreenivas)

Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

03.12.2010

IN THE MATTER OF

CA 123/2008	ANUJ GARG
CA 121/2008	SUDHA GARG
CA 116/2008	SUSHIL KUMAR GARG
CA 118/2008	REKHA GARG
CA 120/2008	SUNIL KUMAR GARG
CA 122/2008	SHYAM GARG
CA 124/2008	ASHISH AGGARWAL
CA 117/2008	ANIL KUMAR GARG
CA 119/2008	PUSHPA GARG

VERSUS

M/S. ALLIANCE NIRMAN LTD. & ANOTHER.

APPEARANCES : Shri Aneesh Paul, advocate for the applicant.

Shri Karan Lahari, proxy for Shri Shri Rajashekhar Rao, advocate along with Shri Sanjeev Arora, representative of the respondent No. 1.

None for respondent No. 2.

The matter is fixed for Admission/Denial of the Applicant's documents.

....2/-

: 2 :

The learned proxy counsel for the respondent states that the original power of attorney in favour of Shri Sushil Kumar Garg is not on record. He further states that some of the original documents are not filed along with affidavit in all the matters. The learned counsel for the applicant states that all the original documents available have been filed along with the affidavit in each matter. He further undertakes to either file or produce the original power of attorney. He requests one more opportunity for admission/denial.

With consent of both the parties, admission/denial shall now take place on 06.01.2011.

(V. Sreenivas)

Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

CA 90/2007

03.12.2010

IN THE MATTER OF

M/S. DIVYA ENTERPRISES AND ANR.

VERSUS

M/S. YAMAHA MOTOR INDIA PVT. LTD.

APPEARANCES : None for the applicant.

Shri Lallan Singh, advocate for the respondent.

The matter is fixed for Admission/Denial of the Respondent's documents.

The evidence of the applicant was closed by the Hon'ble Tribunal vide its order dated 17.08.2010. The admission/denial of respondents' documents has not taken place today as the applicant is not represented.

The matter shall be placed before the Hon'ble Tribunal during the last week of January, 2011.

Later at 2.40 P.M., Shri Riju Raj Jamal, advocate for the applicant appeared and noted the contents of the order.

(V. Sreenivas)

Deputy Director (E)